

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/TT/2016

Subject : Determination of transmission tariff from COD to 31.3.2019 for Asset-I: 400 kV D/C (Quard) Sarnath- Varanasi transmission line along with associated bays at Varanasi GIS Sub-station under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B

Date of Hearing : 17.11.2016.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri V.P. Rastogi, PGCIL
S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri Gaurav Gupta, PSPCL

Record of Proceedings

Taking into consideration the written request of the learned counsel of BRPL for a short adjournment, the Commission adjourned the matter to 6.12.2016.

2. The Commission directed the petitioner to file the following information, on affidavit by 25.11.2016 with a copy to the respondents:-

- a) Status of commissioning and actual COD of the instant asset;
- b) RLDC Certificate for charging of asset;



- c) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010;
- d) Auditor's Certificate and COD letter (in case of actual COD) and Management certificate or Auditor's Certificate (in case of anticipated COD) and all tariff forms for the asset;
- e) Form 5B;
- f) Colored Single Line Diagram clearly indicating assets covered in the instant petition;
- g) Status of bays at UPPCL end at Sarnath;
- h) In Form-2 filed alongwith the petition, the petitioner is claiming the GIS bays for Sarnath Sub-station in the instant petition, instead of GIS bays at Varanasi. Clarify the same;
- i) Documents in support of interest rate and repayment schedule for SBI 10000 (1.5.2014), Proposed Loan 2016-17 (7.97%) and Proposed Loan 2015-16 (Bond L) deployed as per Form-9C;
- j) If there is any default in the interest payment on any loan mentioned in Form-9C, provide the details;
- k) Computation of interest during construction (IDC) on cash basis, along with the editable soft copy in Excel format with links, from:
 - i) The date of infusion of debt fund up to SCOD
 - ii) From SCOD to Actual COD of the asset;
- l) The date of drawl of each loan for the purpose of IDC calculation. Further, while submitting the un-discharged liability portion of IDC and IEDC, clarify whether it has been included in the projected additional capital expenditure claimed;
- m) In Form-12A, the IEDC discharged is not reconciling with the Management's Certificate. Re-submit Form-12A. Details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the Asset (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any;
- n) Revised Cost Estimate (RCE), if any; and



- o) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the sub-station and transmission line, separately.

4. The Commission directed the respondents to file their reply by 30.11.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 5.11.2016. The Commission further directed the parties to comply with the directions within the specified dates.

By order of the Commission

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(T. Rout)
Chief (Law)

